

GAHC030002732021



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL/4/2021**

Zofa Welfare Organization (ZWO) Mizoram  
R/b Rev.Robawia, President, ZWO

VERSUS

State of Mizoram and 5 Ors.  
R/b Chief Secretary, Govt. of Mizoram, Aizawl

2:State of Mizoram  
R/b Secretary

Home Dept.

Govt. of Mizoram

3:The Secretary  
Dept. of States Ministry of Home Affairs  
North Block Cabinet Secretariat  
Raisina Hill  
New Delhi  
Pin-110001

4:Chairman/ General Secretary  
National Human Rights Commission  
Manav Adhikar Bhawan

Block-C  
GPO Complex

INA New Delhi - 110023.

5:Secretary to the Govt. of Mizoram  
Dept. of Personnel and Administrative Reforms (DPandAR)  
Aizawl

Mizoram.

6:The Under Secretary  
Finance Dept.  
Govt. of Mizoram  
Aizawl  
Mizora

**Advocate for the Petitioner** : Ms. Rosalynn L Hmar

**Advocate for the Respondent** : Addl. AG/GA, Mizoram for R1,2,5 & 6

**B E F O R E**

**HON'BLE MR. JUSTICE NELSON SAILO**  
**HON'BLE MRS. JUSTICE MARLI VANKUNG**

**27.11.2024**

*(Nelson Sailo, J)*

Heard Ms. Rosalyn L Hmar, learned counsel for the petitioner and Ms. H Lalmalsawmi, learned Government Advocate appearing for the respondents.

At the outset, Ms. H Lalmalsawmi, learned Government Advocate by producing two notifications both dated 11.10.2024 informs the Court that the Order dated 06.09.2024 has been complied with. A perusal of the notifications goes to show that the Mizoram State Human Rights Commission has been constituted by the State Government under the provisions of Section 21(4) & (1) of the Protection of Human Rights Act, 1993 with its Headquarters at Aizawl. The other notification is in respect of creation of 16 (sixteen) posts which includes Chairperson, two Members, Officers and Staffs for the new establishment.

The learned Government Advocate submits that the respondents are in the

process of considering the appointment of suitable persons as Chairman/Chairperson and members of the Commission, apart from looking for an appropriate building to house the new establishment. She submits that the said process will take some time and therefore, Court may grant the respondents some time.

Ms. Rosalyn L Hmar, learned counsel for the petitioner also submits that the petitioner has submitted a proposal to the State Government for appointment of the Chairperson and the other two Members of the Commission for their consideration.

Having regard to the aforesaid development, we have noticed that some positive steps have been taken by the State respondents in furtherance of the establishment of the Human Rights Commission in the State of Mizoram. However, it goes without saying that the State respondents will have to take further steps to establish the Commission by appointing suitable persons as its Chairman/Chairperson and members apart from filling up the posts which have been created so that the Commission can be set in motion.

In view of above, we deemed it proper to adjourn the matter for 8 (eight) weeks. In the meantime, the respondents shall file an additional affidavit incorporating the notifications which has been produced and also inform the Court all the steps taken

for establishment of the Commission pursuant to the issuance of the said Notifications dated 11.10.2024. The matter shall now be listed on a date to be fixed by the Registry after a period of 2 (two) months. The two notifications produced by the learned Government Advocate are being retained in the record and marked as 'X' & 'Y' for identification.

**JUDGE**

**Comparing Assistant**